

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

The Meeting No. 15/82 of 2013-14 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling under Chapter 29 and 30 was held on 12.11.2013 under the Chairmanship of, Shri Jaikant Singh, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

1. Shri D.N. Mathur, Consultantr, Department of Pharmaceutical
 2. Shri Jasbir Singh, Consultantr, Department of C&PC
 3. Shri R.C. Meena, Deputy Director General of Foreign Trade
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1. Since no communication /comments were received from any of the Administrative Departments. The minutes of the meeting held on 29.10.2013 was treated as approved.
 2. The following cases/issues were discussed and the committee took the decision as mentioned against the case:

MEETING NUMBER : 15/82-ALC4/2013 **MEETING DATE** : 31.10.2013

Case No. A-19	M/s Fermenta Biotech Ltd.
Meeting No. 15/AM14 dated – 31.10.2013	F.No. 01/82/162/128/AM13/DES-III
Decision: Committee consider the case as per agenda and consultation with the technical authority present in the meeting, it was decided to advise the firm to be applied for fixation of I/O norms for the export product “Cholelciferol (Vitamin D3)” under para 4.7 of HBP.	

Case No. A-20	M/s CSEZ, Cochin(Hkal Ltd).
Meeting No. 15/AM14 dated – 31.10.2013	F.No. 01/82/162/117/AM14/DES-III
Decision: It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 19.12.2013.	

Case No. A-21	M/s Divis Laboratories Ltd., Hyderabad

Meeting No. 15/AM14 dated – 31.10.2013	F.No. 01/82/162/00129/AM14/DES-III
Decision: It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.	

Case No. B-180	M/s Srinu Pharmaceuticals Ltd.
Meeting No. 15/AM14 dated – 31.10.2013	F.No. 01/82/50/00987/AM13/DES-III
RA F.No. 09/24/040/00333/AM13	Adv. Lic. No. 0910054047 dated 12.10.2012
Decision : Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-181	M/s Glenmark Generics Ltd., Mumbai
Meeting No. 15/AM14 dated – 31.10.2013	F.No. 01/82/50/667/AM11/DES-III
RA F.No. 03/94/040/00148/AM11	Adv. Lic. No. 0310576584 dtd 31.05.2010
Decision: Committee consider the case as per agenda and consultation with the technical authority present in the meeting, it was decided to amend the description of export product from Lercanidipine to Lercanidipine Hydrochloride. Rest of minutes remain same.	

Case No. B-182	M/s Charm Cosmetics Pvt Ltd.
Meeting No. 15/AM14 dated – 31.10.2013	F.No. 01/82/50/451/AM04/DES-III
Decision: It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.	

Case No. B-183	M/s Salvi Chemicals Industries Ltd..
Meeting No. 15/AM14 dated – 31.10.2013	F.No. 01/82/050/00871/AM13/DES-III F.No. 01/82/162/00222/AM14/DES-III
Adv. Lic.No. 0310581659 dated 01.07.2010	RA F.No. 03/95/040/00501/AM13
Adv. Lic.No. 0310712519 dated 12.10.2012	RA F.No. 03/95/040/00209/AM11
Decision: Committee consider the case as per agenda and consultation with the technical authority present in the meeting, it was decided to request the firm to furnish production and consumption data certified by Central Excise Authority. The case was deferred for 19.12.2013.	

Case No. B-184	M/s Padmini Aromatics Pvt Ltd.
Meeting No. 15/AM14 dated – 31.10.2013	F.No. 01/82/050/00375/AM10/DES-III

	F.No. 01/82/050/00375/AM10/DES-III
Adv. Lic.No. 0710066165 dated 24.07.2009 Adv. Lic.No. 0710068389 dated 19.11.2009	RA F.No. 07/24/040/136/AM10 RA F.No. 07/24/040/294/AM10
Decision: It was decided to remind the firm and also defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.	

Case No. B-185	M/s Century Pharmaceuticals Ltd., Vadodara
Meeting No. 15/AM14 dated – 31.10.2013	F.No. 01/82/50/550&712/AM12/DES-III F.No. 01/82/50/1522/AM11/DES-III
Decision: It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.	

Case No. B-186	M/s Laffans Petrochemicals Ltd.
Meeting No. 15/AM14 dated – 31.10.2013	F.No. 01/83/162/01428/AM08/DES-III
Adv. Lic.No. 0310419553 dated 13.02.2007	RA F.No. 03/95/040/01379/AM07
Decision: It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.	

Case No. B-187	M/s Laffans Petrochemicals Ltd.
Meeting No. 15/AM14 dated – 31.10.2013	F.No. 01/83/162/00104/AM10/DES-III
Adv. Lic.No. 0310503318 dated 21.01.2009	RA F.No. 03/95/040/00780/AM09
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals NC meeting No. 15/AM14 has mentioned that the item of export NC communication has been indicated to be “Diethylene glycol monoethyl ether” this may be corrected to read as “Diethylene glycol monomethyl ether”. In this case, export item as per advance authorization and norms communication and shipping bill will tally.	

Case No. B-188	M/s Laffans Petrochemicals Ltd.
Meeting No. 15/AM14 dated – 31.10.2013	F.No. 01/83/162/00170/AM07/DES-III
Adv. Lic.No. 0310378515 dated 02.05.2006	RA F.No. 03/95/040/00048/AM07
Decision: It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.	

Case No. B-189	M/s Laffans Petrochemicals Ltd.
Meeting No. 15/AM14 dated – 31.10.2013	F.No. 01/83/050/00225/AM09/DES-III
Adv. Lic.No. 0310463080 dated 26.06.2007	RA F.No. 03/95/040/00642/AM07
Decision: It was decided to remind the firm and also defer the case for 19.12.2013 for comments of Department of C&PC.	

Case No. B-190	M/s Sterling Auxiliaries Pvt Ltd.
Meeting No. 15/AM14 dated – 31.10.2013	F.No. 01/82/050/581/AM10/DES-III
Adv. Lic.No. 0310534400 dated 20.08.2009	RA F.No. 03/95/040/314/AM11
Decision: It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.	

Case No. B-191	M/s Mylan Laboratories Ltd., Hyderabad
Meeting No. 15/AM14 dated – 31.10.2013	F.No. 01/82/050/00476/AM12/DES-III(pt.)
Adv. Lic.No. 0910046614 dated 03.05.2011	RA F.No. 09/24/040/00011/AM12

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their UO No. 35011/332/2011-PI (Norms) dated 14.03.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Valganciclovir Hydrochloride	1 kg	1	Guanine	3.882
		2	Bis TriMethyl Silyl Acetamide	0.404
		3	1,1,13,3,3 Hexamethyl disilazane	3.04
		4	2-Acetoxy Methoxy-1,3-Diacetoxy Propane(1,3- Diacetoxy -2- (Acetoxy Methoxy) Propane)	9.588
		5	Acetone	10.50
		6	CECA Carbon	0.100

		7	N,N-Dimethylformamide	20.31
		8	Z-Valine NCA	2.72
		9.	Imidazole	1.156
		10.	Methylene dichloride	23.60
		11	Methanol	11.92
		12.	Isopropyl alcohol	4.91

RA may take appropriate action as per the decision of NC.

Case No. B-192	M/s Zandu Chemicals Ltd.
Meeting No. 15/AM14 dated – 31.10.2013	F.No. 01/82/050/741/AM05/DES-III
Adv. Lic.No. 0310314526 dated 01.02.2005	RA F.No. 03/94/040/2135/AM05
Decision: It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.	

Case No. B-193	M/s Century Pharmaceuticals Pvt Ltd.
Meeting No. 15/AM14 dated – 31.10.2013	F.No. 01/82/162/220/AM04/DES-III
Decision: Committee consider the case as per agenda and consultation with the technical authority present in the meeting, it was decided to amend the description of export product from “Paracetamol Tablet 500 MG (contains of Paracetamol-500 mg)” to “Sinarest Forte Tablets (contains of Paracetamol-500 mg)”. Rest of minutes remains same.	

Case No. C-22	M/s Divis Laboratories Ltd..
Meeting No. 15/AM14 dated – 31.10.2013	F.No. 01/82/162/760/AM12/DES-III
Decision: It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.	

1	Case No.:22/6/82-ALC4/2010	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00169/AM11/	RLA File :03/95/040/00396/AM10/	Lic.No/Date:0310571937 29.04.2010	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

2	Case No.:1/21/82-ALC4/2010	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00639/AM11/	RLA File :09/24/040/00182/AM11/	Lic.No/Date:0910043061 12.08.2010	Defer Date:19.12.2013
	Decision : It was decided to remind the firm to furnish the copy of end use of export product. The case was deferred for 19.12.2013 for comments of C&PC.			

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Case No.:125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved	
HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/223/2013-PI(Norms) dated 26.09.2013. it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
ATORVASTAIN CALCIUM CRYSTALLINE TECH.SPEC. :- WHITE TO OFF WHITE POWDER ASSY NOT LESS THAN 98%	1 kg	1.	Thorase Enzyme Tech.Spec.: - SLIGHTLY TURID. YELLOW TO DARK BROWN LIQUID	0.154
		2.	CHLORO ACETALDEHYDE(CAA) TECH.SPEC.: - CLEAR COLOUR LESS LIQUID ASSY NOT LESS THAN 99%	1.735
		3.	ACETALDEHYDE TECH.SPEC.: - CLEAR COLOURLESS LIQUID PURITY NOT LESS THAN 98%	0.90
		4.	ACETONE TECH.SPEC.: - Clear colourless liquid purity not less than 96%	1.21
		5.	SODIUM CARBONATE TECH.SPEC.: - CLEAR COLOURLESS LEQUID PURITY NOT LESS THAN 98%	1.96
		6.	BROMINE TECH.SPEC.: - DARK REDISH BROWN	1.88

	FUMING LIQUID PURITY NOT LESS THAN 99.5%	
7.	ETHYL ACETATE TECH.SPEC.: - CLEAR COLOURLESS LIQUID ASSY NOT	1.40
8.	HEPTANE TECH.SPEC.: - CLEAR LIQUID FREE FROM SEDIMENTS ASSY NOT LESS THAN 96%	1.58
9.	SODIUM CYANIDE TECH.SPEC. :- A WHITE CRYSTALLINE POWDER ASSY NOT LESS THAN 96%	0.629
10.	ISO PROPYL ALCOHOL TECH. SPEC.: - COLOURLESS LIQUID WITH CHARACTERISTICS ODOUR ASSY NOT THAN 99%	3.40
11.	METHYL TERTIARY BUTYL ESTER TECH.SPEC.: - CLEAR COLOURLESS LIQUID ASSY NOT LESS THAN 99%	2.17
12.	RA-NICKAL TECH.SPEC.: - GRAY TO BLACK COLOURED SLURRY SUSPENDED IN WATER ASSY NOT LESS THAN 55%	0.064
13.	HEXANE TECH.SPEC.: - CLEAR COLOURLESS LIQUID WITH A CHARACTERISTIC ODOUR ASSY NOT LESS THAN 99%	4.80
14.	PIVALIC ACID TECH.SPEC.: - CLEAR COLOURLESS TO SLIGHTLY YELLOW LIQUID ASSY NOT LESS THAN 98%	0.279
15.	DKT-3 TECH.SPEC.: - WHITE TO CREAM COLOURED POWDER ASSY NOT LESS THAN 98%	1.10
16.	CYCLOHEXANE TECH.SPEC. :- CLEAR COLOURLESS LIQUID WITH CHARACTERISTIC ODOUR ASSY NOT LESS THAN 99%	1.31
17.	METHANOL TECH.SPEC.: - CLEAR COLOURLESS LIQUID WITH CHARACTERISTIC ODOUR ASSY NOT LESS THAN 99%	

		18.	DIMETHOXY PROPANE TECH.SPEC.: - CLEAR COLOURLESS LIQUID ASSY NOT LESS THAN 98%	2.025
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:213/10/82-ALC4/2013	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved	
HQ File :01/82/050/00396/AM14/	RLA File :34/24/040/00011/AM12/	Lic.No/Date:3410030146 09.05.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/449/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
OXYTETRACYCLINE BASE BP (Injectable Grade)	1 kg	1.	OXYTETRACYCLINE HCL BP (Non injectable Grade)	1.135 kg/kg
RA may take appropriate action as per the decision of Norms Committee.				

5	Case No.:2/15/82-ALC4/2011	Party Name:ACHARYA CHEMICALS	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00442/AM12/	RLA File :03/94/040/00130/AM12/	Lic.No/Date:0310633824 31.05.2011	Defer Date:19.12.2013
	Decision : It was, decided to remind the firm to furnish the following information immediately:			
	Complete technical details as per Appendix 33 of the Policy End use of the export product. Past production vis-a-vis actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 19.12.2013.			

6	Case No.:4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:19.12.2013
	Decision :It was decided to defer the case for 19.12.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

7	Case No.:84/1/82-ALC4/2013	Party Name:ANUS LABORATORIES LTD.,		Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01442/AM13/	RLA File :09/24/040/00205/AM11/		Lic.No/Date:0910049025	Defer

		23.09.2011	Date:19.12.2013
Decision : it was decided to call from the firm the following technical details: Complete Technical details as per Appendix-33 of the proforma. Past production vis-a-vis actual consumption of all inputs duly certified by Central Excise Authority. The case was deferred for 19.12.2013.			

8	Case No.: 11/1/82-ALC4/2013	Party Name:BIOCON LIMITED,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Deferred
	HQ File :01/82/050/01369/AM13/	RLA File :07/24/040/00329/AM12/	Lic.No/Date:0710084173 23.11.2011	Defer Date:19.12.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/436/2013-PI(Norms) dated 21.10.2013, it was decided to call from the firm the following technical details: (a) COA from Foreign Supplier for relevant Import consignments. (b) COA from Independent & Approved Testing Laboratory for Export Product © Stepwise process with wastage envisaged in the process. The case was deferred for 19.12.2013.			

9	Case No.: 196/10/82-ALC4/2013	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Deferred
	HQ File :01/82/050/00379/AM14/	RLA File :07/24/040/00380/AM12/	Lic.No/Date:0710085024 28.12.2011	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

10	Case No.: 76/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Deferred
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Defer Date:19.12.2013
	Decision : It was decided to request the firm to furnish a copy of Master Batch Formulah and Drug Mnaufacturing Licence duly certified by Quality Control Incharge. The case was deferred for 19.12.2013.			

11	Case No.: 4/7/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Deferred
	HQ File :01/82/050/00188/AM13/	RLA File :05/24/040/00471/AM12/	Lic.No/Date:0510321506 30.03.2012	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.:3/11/82-ALC4/2012	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved	
HQ File :01/82/050/00270/AM13/	RLA File :03/94/040/00007/AM13/	Lic.No/Date:0310690582 12.04.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/598/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
5-O-DMT-N4-Bz-5-Me-dC (DMT-Bz-5-Me-Dc) OR 5-O-DMT-N4-Benzoyl-5-Methyl-2-Deoxycytidine Purity Minimum 95%	1 kg	2.	Beta-Thymidine White crystalline powder	0.631
RA may take appropriate action as per the decision of Norms Committee.				

13	Case No.:50/3/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/83/050/00053/AM13/	RLA File :03/95/040/01118/AM12/	Lic.No/Date:0310690527 12.04.2012	Defer Date:19.12.2013
	Decision : It was decided to remind the firm to furnish the following information immediately Copy of Drug Manufacturing License. Copy of Batch Manufacturing Record duly approved by QA Manufacturing process flow diagram of export product showing the wastage involved.			
	The case was deferred for 19.12.2013.			

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Case No.: 36/11/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED			Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Approved										
HQ File :01/82/050/00303/AM13/	RLA File :07/24/040/00004/AM13/			Lic.No/Date:0710087698 16.04.2012	Defer Date:										
Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.08.2012, it was decided to revise the norms already fixed under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:															
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Nitrazepam</td><td>1 kg</td><td>1.</td><td>2-Amino-5-nitro Benzophenone</td><td>1.61 kg</td></tr></table>						Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Nitrazepam	1 kg	1.	2-Amino-5-nitro Benzophenone	1.61 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed											
Nitrazepam	1 kg	1.	2-Amino-5-nitro Benzophenone	1.61 kg											
RA may take appropriate action as per the decision of Norms Committee.															

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Case No.: 21/14/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Approved	
HQ File :01/82/050/00398/AM13/	RLA File :05/23/040/00037/AM13/	Lic.No/Date:0510324671 14.05.2012	Defer Date:	
Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/18/2011-PC- II dated 22.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
HARDENER CONTAINING 85% POLYMETHANE POLYPHENYL ISOCYANATE AND 15% C-10 SOLVENT HARDENER FORPEP 1080	1 kg	1.	POLYMETHANE POLYPHENYL ISOCYANATE	0.8750 kg
		2.	C-10 SOLVENT	0.1550 kg
RA may take appropriate action as per the decision of Norms Committee.				

16	Case No.:30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

17	Case No.:2/23/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00802/AM13/	RLA File :22/24/040/00012/AM13/	Lic.No/Date:2210013015 14.06.2012	Defer Date:19.12.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 19.12.2013			

18	Case No.:5/22/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00708/AM13/	RLA File :03/95/040/00318/AM13/	Lic.No/Date:0310706473 27.08.2012	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

19	Case No.:4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154	Defer

30.08.2012

Date:19.12.2013

Decision :It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.

20	Case No.: 29/28/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved
	HQ File :01/82/050/00996/AM13/	RLA File :09/70/040/00061/AM13/	Lic.No/Date:0910053637 31.08.2012	Defer Date:
	Decision : Committee considered case as per agenda and in consultation with technical authority present in the meeting and it was decided to ratify norms as per SION A -2101, under Para 4.7 of HBP v1 or as applied by the firm, whichever is lower. RA may take appropriate action as per the decision of Norms Committee.			

21	Case No.: 39/15/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved															
	HQ File :01/82/050/00801/AM14/	RLA File :03/94/040/00497/AM11/	Lic.No/Date:0310707595 04.09.2012	Defer Date:															
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/526/2012-PI(Norms) dated 26.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Artemether</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Artemisinin</td><td>1.235 kg</td></tr> <tr> <td>2.</td><td>Sodium Borohydride</td><td>0.188 kg</td></tr> <tr> <td>3.</td><td>Trimethyl Ortho Acetate</td><td>Not shown in the process</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Artemether	1 Kg.	1.	Artemisinin	1.235 kg	2.	Sodium Borohydride	0.188 kg	3.	Trimethyl Ortho Acetate
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed															
Artemether	1 Kg.	1.	Artemisinin	1.235 kg															
		2.	Sodium Borohydride	0.188 kg															
		3.	Trimethyl Ortho Acetate	Not shown in the process															

22	Case No.: 28/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:19.12.2013
	Decision :it was decided to remind the firm the following technical details: • Stepwise complete chemistry, mol. Wt of each input/output items and there Molar requirement alongwith technical justification. • % yield on molar basis for each step. • Quantity and Recovery of Solvents at each stage. • Past Production vis-à-vis Actual consumption of all the inputs duly certified by Central Excise Authorities. The case was deferred for 19.12.2013.			

23	Case No.:40/15/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00802/AM14/	RLA File :03/94/040/00199/AM10/	Lic.No/Date:0310707994 06.09.2012	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

24	Case No.:10/24/82-ALC4/2012	Party Name:VASISTA LIFE SCIENCES PVT LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Deferred and Re-indexed
	HQ File :01/82/050/00814/AM13/	RLA File :09/24/040/00308/AM13/	Lic.No/Date:0910053881 21.09.2012	Defer Date:31.10.2013
	Decision : It was decided to send a copy of application again to Department of C&PC for their comments. The case was deferred for 19.12.2013.			

25	Case No.:28/26/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00936/AM13/	RLA File :07/24/040/00268/AM13/	Lic.No/Date:0710090949 25.09.2012	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

26	Case No.:30/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00997/AM13/	RLA File :09/24/040/00354/AM13/	Lic.No/Date:0910054116 16.10.2012	Defer Date:19.12.2013
	Decision : it was decided to remind the firm to furnish following technical details: • Stepwise % yield on molar basis for each step. • Requirement and Recovery of Solvents at each stage. • Past Production vis-à-vis Actual consumption of all the inputs duly certified by Central Excise Authorities. The case was deferred for 19.12.2013.			

27	Case No.:3/23/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00803/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310713360 22.10.2012	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

28	Case No.: 12/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Deferred
	HQ File :01/82/050/00979/AM13/	RLA File :09/24/040/00335/AM13/	Lic.No/Date:0910054160 25.10.2012	Defer Date:19.12.2013
	Decision : it was decided to call from the firm the following technical details: • Complete technical details as per Appendix -33 • Past Production vis-à-vis Actual consumption of raw materials duly certified by Central Excise Authorities. The case was deferred for 19.12.2013.			

29	Case No.: 1/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Approved
	HQ File :01/82/050/00805/AM13/	RLA File :09/24/040/00371/AM13/	Lic.No/Date:0910054177 29.10.2012	Defer Date:
	Decision : It was decided to withdraw the case . The firm through their e-mail dated 30.10.2013 informed that they have taken advance authorization on repeat basis under para 4.7.1 HBP v1.			

30	Case No.: 3/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Approved
	HQ File :01/82/050/00807/AM13/	RLA File :09/24/040/00332/AM13/	Lic.No/Date:0910054196 30.10.2012	Defer Date:
	Decision : It was decided to withdraw the case . The firm through their e-mail dated 30.10.2013 informed that they have taken advance authorization on repeat basis under para 4.7.1 HBP v1.			

31	Case No.: 19/1/82-ALC4/2013	Party Name:CDYMAX (INDIA) PHARMA PVT. LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Deferred
	HQ File :01/82/050/01377/AM13/	RLA File :07/24/040/00317/AM13/	Lic.No/Date:0710091789 06.11.2012	Defer Date:19.12.2013
	Decision : It was decide to request the frim to furnish complete technical details as per Appendix 33. The case was deferred for 19.12.2013.			

32	Case No.: 15/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Deferred
	HQ File :01/82/050/01162/AM13/	RLA File :22/24/040/00039/AM13/	Lic.No/Date:2210013390 09.11.2012	Defer Date:19.12.2013
	Decision : it was decided to call from the firm Complete technical details as per Appendix 33. The case was deferred for 19.12.2013.			

33	Case No.: 69/1/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:15/82-ALC4/2013	Status: Case
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		31.10.2013	Approved
HQ File :01/82/050/01427/AM13/	RLA File :05/24/040/00302/AM13/	Lic.No/Date:0510339191 20.11.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/409/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed kg/kg
DONEPEZIL HYDROCHLORIDE	1 kg	1.	5,6 Dimethoxy -1- Indanone	1.237
		2.	Acetone	1.012
		3.	Diisopropyl Ether	2.416
		4.	Ethyl Acetate	1.630
		5.	Methylene Chloride	4.658
		6.	Methanol	5.762
		7.	Pyridine-4-aldehyde	0.833
		8.	Toluene	1.746

(B) Norms recommended for Donepezil Hydrochloride Tablets

Donepezil Hydrochloride ----- 5mg/5mg Tablets
----- 10mg/10mg Tablets

RA may take appropriate action as per the decision of Norms Committee.

34	Case No.:53/1/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01411/AM13/	RLA File :08/24/040/00282/AM13/	Lic.No/Date:0810116435 23.11.2012	Defer Date:19.12.2013
	Decision : It was decided to defer the case 19.12.2013 for comments of Department of Chemicals and Petrochemicals.			

35	Case No.:191/33/82-ALC4/2012	Party Name:VANI PHARMA LABS LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01338/AM13/	RLA File :09/24/040/00357/AM13/	Lic.No/Date:0910054379 26.11.2012	Defer Date:19.12.2013

Decision : it was decided to remind the firm to furnish the following details:
 Stepwise % Yields on molar basis along with copy of relevant technical literature in support of yields envisaged
 Material Balance for the entire process.
 Requirement and Recovery of solvent of each step.
 past production vis-a-vis Actual consumption of inputs duly certified by Central Excise Authorities.

The case was deferred for 19.12.2013.

36	Case No.:26/1/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01384/AM13/	RLA File :22/24/040/00048/AM13/	Lic.No/Date:2210013411 27.11.2012	Defer Date:19.12.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 19.12.2013			

37	Case No.:50/4/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00091/AM14/	RLA File :22/24/040/00046/AM13/	Lic.No/Date:2210013412 27.11.2012	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.:54/1/82-ALC4/2013		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:15/82-ALC4/2013 31.10.2013		Status:Case Approved	
HQ File :01/82/050/01412/AM13/		RLA File :08/24/040/00275/AM13/		Lic.No/Date:0810116505 29.11.2012		Defer Date:	
Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/448/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Qty.	S.No	Import Product	Quantity Allowed kg/kg		
2-chloromethyl-4-Methyl Quinazoline(CD 605 BS)		1 kg	1.	2-amino Acetophenone	1.04		
			2.	Methyl Cyclohexane	1.954		
RA may take appropriate action as per the decision of Norms Committee.							

39	Case No.:185/10/82-ALC4/2013	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved
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HQ File :01/82/050/00368/AM14/	RLA File :03/94/040/00709/AM13/	Lic.No/Date:0310715913 29.11.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 22/82 dated 31.08.2010, it was decided to revise the norms already fixed under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
IPECACUANHA EXTRACT BP. / USP.	1 Kg.	1.	IPECACUANHA ROOTS	4.1 kg
RA concerned may take further necessary action as per above decision of NC.				

40	Case No.: 18/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01165/AM13/	RLA File :05/24/040/00325/AM13/	Lic.No/Date:0510340057 04.12.2012	Defer Date:19.12.2013
	Decision : it was decided to call from the firm technical details as per Appendix 33. The case was deferred for 19.12.2013.			

41	Case No.: 112/33/82-ALC4/2012	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01259/AM13/	RLA File :05/24/040/00304/AM13/	Lic.No/Date:0510340033 04.12.2012	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of IPP.			

42	Case No.: 93/33/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01240/AM13/	RLA File :09/24/040/00237/AM13/	Lic.No/Date:0910054437 05.12.2012	Defer Date:19.12.2013
	Decision : it was decided to remind the firm to furnish the following technical details: % yield on molar basis achieved by the firm. Molar requirement of each reactant along with technical justification. Requirement and Recovery of solvents. Past production vis-a-vis actual consumption of inputs in 2012-13 duly certified by Central Excise Authorities. The case was deferred for 19.12.2013.			

43	Case No.: 43/33/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE	Meet No/Date:15/82-ALC4/2013	Status:Case
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	LIMITED,	31.10.2013	Deferred
HQ File :01/82/050/01190/AM13/	RLA File :03/94/040/00727/AM13/	Lic.No/Date:0310716674 07.12.2012	Defer Date:19.12.2013
Decision It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 19.12.2013.			

44	Case No.:4/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:19.12.2013
	Decision :It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

45

Case No.:175/33/82-ALC4/2012		Party Name:DHANUKA LABORATORIES LTD.		Meet No/Date:15/82-ALC4/2013 31.10.2013		Status:Case Approved	
HQ File :01/82/050/01322/AM13/		RLA File :05/23/040/00356/AM13/		Lic.No/Date:0510340518 10.12.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/468/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Qty.	S.No	Import Product	Quantity Allowed kg/kg		
CEFPROZIL USP/BP/EP/IP Powder		1 kg	1.	7-PACA	0.77		
			2.	HEXAMETHYL DISILAZANE	0.342		
			3.	ACETONE	5.33		
			4.	N,N,DIMETHYL FORMAMIDE	5.82		
			5.	METHYLENE CHLORIDE	2.86		
			6.	d(P-Hydroxyphenyl glycine Dane Salt	1.05		
			7.	ETHYL CHLORO FORMATE	0.383		
			8.	ACTIVATED CARBON	0.0386		
			9.	TRIMETHYL CHLORO SILANE	0.230		
			10.	N-METHYL MORPHOLINE	0.0043		
			11.	METHANE SULPHONIC ACID	0.016		
RA may take appropriate action as per the decision of Norms Committee.							

46	Case No.:10/27/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved
	HQ File :01/82/050/00965/AM13/	RLA File :09/24/040/00416/AM13/	Lic.No/Date:0910054496 12.12.2012	Defer Date:
	Decision : It was decided to withdraw the case . The firm through their e-mail dated 30.10.2013 informed that they have taken advance authorization on repeat basis under para 4.7.1 HBP v1.			

47	Case No.:64/31/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Rejected
	HQ File :01/82/050/01104/AM13/	RLA File :03/94/040/00700/AM13/	Lic.No/Date:0310717229 14.12.2012	Defer Date:31.10.2013
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

48	Case No.:11/27/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00966/AM13/	RLA File :22/24/040/00051/AM13/	Lic.No/Date:2210013450 17.12.2012	Defer Date:19.12.2013
	Decision : it was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 19.12.2013.:			

49	Case No.:131/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Rejected
	HQ File :01/82/050/01278/AM13/	RLA File :07/24/040/00377/AM13/	Lic.No/Date:0710092564 18.12.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

50	Case No.:104/33/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Rejected
	HQ File :01/82/050/01251/AM13/	RLA File :05/23/040/00239/AM13/	Lic.No/Date:0510341177 18.12.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

51	Case No.:169/33/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Rejected
	HQ File :01/82/050/01316/AM13/	RLA File :05/23/040/00238/AM13/	Lic.No/Date:0510341172 18.12.2012	Defer Date:

Decision :It was decided to reject the case as the firm has not furnished information despite repeated reminders.

52	Case No.: 186/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Rejected
	HQ File :01/82/050/01333/AM13/	RLA File :07/24/040/00387/AM13/	Lic.No/Date:0710092620 20.12.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

53	Case No.: 45/33/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Deferred
	HQ File :01/82/050/01192/AM13/	RLA File :03/94/040/00421/AM13/	Lic.No/Date:0310717803 20.12.2012	Defer Date:19.12.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/443/2013-PI(Norms) dated 31.10.2013, it was decided to call from the firm the following technical details: • Copy Drug Manufacturing License for relevant export product • Copy of Master Batch Formula duly certified by Quality Control Incharge • Detailed working on the requirement of imported API as envisaged in the application. The case was deferred for 19.12.2013.			

54	Case No.: 182/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Deferred
	HQ File :01/82/050/01329/AM13/	RLA File :22/24/040/00055/AM13/	Lic.No/Date:2210013463 20.12.2012	Defer Date:19.12.2013
	Decision : It was decided to remind the to furnish firm Complete technical details as per Appendix 33. The case was deferred for 19.12.2013.			

55	Case No.: 62/28/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Rejected
	HQ File :01/82/050/01029/AM13/	RLA File :03/95/040/00718/AM13/	Lic.No/Date:0310718680 31.12.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

56	Case No.: 183/33/82-ALC4/2012	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Rejected
	HQ File :01/82/050/01330/AM13/	RLA File :05/24/040/00366/AM13/	Lic.No/Date:0510342102 01.01.2013	Defer Date:
	Decision : it was decided to remind the firm to furnish the firm the following technical details:			

- COA from foreign supplier for relevant import consignment for the imported input.
 - COA from Independent and approved Testing Laboratory for export product.
 - Stepwise process with wastage envisaged in the process.
- The case was deferred for 19.12.2013.

57

Case No.:33/4/82-ALC4/2013		Party Name:SUVEN LIFE SCIENCES LIMITED		Meet No/Date:15/82-ALC4/2013 31.10.2013		Status:Case Approved	
HQ File :01/82/050/00074/AM14/		RLA File :09/24/040/00439/AM13/		Lic.No/Date:0910054647 01.01.2013		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/483/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg		
CYANO ACETIC ACID 98%		1 kg	1.	CYANO ACETIC ACID 70% SOLUTION	1.587		
			2.	METHYL ISO BUTYL KETONE (MIBK)	1.25		
RA may take appropriate action as per the decision of Norms Committee.							

58	Case No.:171/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01318/AM13/	RLA File :08/24/040/00256/AM13/	Lic.No/Date:0810117315 02.01.2013	Defer Date:19.12.2013
	Decision : it was decided to remind the firm to furnish a copy of Master batch Formula duly certified by Quality -Control Incharge. The case was deferred for 19.12.2013.			

59	Case No.:49/4/82-ALC4/2013	Party Name:ALEKHYA DRUGS PVT LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00090/AM14/	RLA File :09/24/040/00157/AM13/	Lic.No/Date:0910054675 03.01.2013	Defer Date:19.12.2013
	Decision :It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

60	Case No.:32/4/82-ALC4/2013		Party Name:AUROBINDO PHARMA LIMITED		Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved
	HQ File :01/82/050/00073/AM14/		RLA File :09/24/040/00465/AM13/		Lic.No/Date:0910054683 03.01.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/468/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed kg/kg
CEFPROZIL MONOHYDRATE (CEFPROZIL)	1 kg	1.	7-PACA or [(6R,7R)-7-AMINO -3-CEPHEM-4-CARBOXYLIC ACID]	0.77
		2.	Carbon Enoanticromos (Activated Carbon)	0.0386
		3.	D(-)P-hydroxy Phenyl Glycine Base (HOPG Base)	0.598
		4.	Methyl Acetoacetate (MAA)	0.443
		5.	Potassium Carbonate (Anhydrous)	0.242
		6.	Ethyl Chloroformate (ECF)	0.383
		7.	Hexa Methyl Disilazane (HMDS)	0.342
		8.	Imidazole	0.004
		9.	Trimethyl Chlorosilane (TMCS)	0.230
		10.	Acetone	4.40
		11.	Dimethylformamide (D M F)	3.74
		12.	Methylene Chloride	4.02
		13.	Methanol	1.83

RA may take appropriate action as per the decision of Norms Committee.

61	Case No.:37/4/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00078/AM14/	RLA File :09/24/040/00458/AM13/	Lic.No/Date:0910054697 04.01.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

62	Case No.:96/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01243/AM13/	RLA File :07/24/040/00419/AM13/	Lic.No/Date:0710092979 08.01.2013	Defer Date:19.12.2013
	Decision : It was decide to request the frim to furnish complete technical details as per Appendix 33. The case was deferred for 19.12.2013.			

63

Case No.:31/4/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved	
HQ File :01/82/050/00072/AM14/	RLA File :09/24/040/00478/AM13/	Lic.No/Date:0910054718 08.01.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/487/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	S.No	Import Product	Quantity Allowed kg/kg
PEMETREXED DISODIUM	1 kg	1.	L-Glutamic acid	1.25
		2.	4-[2-(2-Amino-4,7-dihydro-4-oxo-1H-pyrrolo[2,3-d]pyrimidin-5-yl)ethyl]benzoic acid	1.25
		3.	2-Chloro-4,6-dimethoxy-1,3,5-triazine	1.00
		4.	N-Methyl morpholine	1.37
RA may take appropriate action as per the decision of Norms Committee.				

64	Case No.:132/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01279/AM13/	RLA File :05/23/040/00410/AM13/	Lic.No/Date:0510342696 08.01.2013	Defer Date:19.12.2013
	Decision : it was decided to remind the firm to furnish the following technical details: Chemicals structure and Mol. wt of imported API. Certificate of Analysis of the imported API from the foreign supplier. Detailed working to arrive at the total wastage of 28.58% on API for the export of tablets 20 mg. The case was deferred for 19.12.2013.			

65	Case No.:38/4/82-ALC4/2013	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00079/AM14/	RLA File :09/24/040/00473/AM13/	Lic.No/Date:0910054734 09.01.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

66	Case No.:4/29/82-ALC4/2012	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01036/AM13/	RLA File :09/24/040/00497/AM13/	Lic.No/Date:0910054771 11.01.2013	Defer Date:19.12.2013
	Decision : It was decided to remind the firm to furnish production and consumption data for the year 2012-13 and also Batch Log Sheet immediately. The case was deferred for 19.12.2013.			

67

Case No.:44/4/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Approved	
HQ File :01/82/050/00085/AM14/	RLA File :09/24/040/00480/AM13/	Lic.No/Date:0910054759 11.01.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/505/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import Items	Qty. allowed kg/kg
Dibinezoyl –d- Tartatic Acid	1 kg	1	D-(-) Tartaric Acid	0.52
A may take appropriate action as per the decision of Norms Committee.				

68	Case No.:16/3/85-ALC3/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Deffered and Re-indexed
	HQ File :01/85/050/00016/AM14/	RLA File :09/24/040/00468/AM13/	Lic.No/Date:0910054777 15.01.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

69	Case No.:2/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

70	Case No.:3/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01039/AM13/	RLA File :05/24/040/00393/AM13/	Lic.No/Date:0510343986 23.01.2013	Defer Date:19.12.2013

Decision :It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.

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Case No.:107/1/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved	
HQ File :01/82/050/01465/AM13/	RLA File :09/24/040/00471/AM13/	Lic.No/Date:0910054824 23.01.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/441/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import Items	Qty. allowed kg/kg
S-(-)-INDOLINE-2-CARBOXYLIC ACID	1 kg	1	(RS)-INDOLINE-2-CARBOXYLIC ACID	1.25
A may take appropriate action as per the decision of Norms Committee.				

72	Case No.:153/33/82-ALC4/2012	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01300/AM13/	RLA File :03/95/040/00816/AM13/	Lic.No/Date:0310722230 29.01.2013	Defer Date:19.12.2013
	Decision :It was decided to defer the case for 19.12.2013 for comments of Department of Biotechnology.			

73	Case No.:35/4/82-ALC4/2013	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00076/AM14/	RLA File :09/24/040/00490/AM13/	Lic.No/Date:0910054869 31.01.2013	Defer Date:19.12.2013
	Decision :It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

74	Case No.:119/1/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01477/AM13/	RLA File :09/24/040/00518/AM13/	Lic.No/Date:0910054887 01.02.2013	Defer Date:19.12.2013
	Decision : It was decided to remind the firm to furnish production and consumption data for the year 2012-13 and also Batch Log Sheet immediately. The case was deferred for 19.12.2013.			

75	Case No.:9/4/82-ALC4/2013		Party Name:GOPALDAS VISRAM & CO.LTD.		Meet No/Date:15/82-ALC4/2013	Status:Case
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			31.10.2013	Deferred
	HQ File :01/82/050/00050/AM14/	RLA File :03/94/040/00945/AM13/	Lic.No/Date:0310722715 01.02.2013	Defer Date:19.12.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/478/2013-PI(Norms) dated 21.10.2013, it was decided to call from the firm the following technical details: (a) Net weightof the cream in each tube. (b) Detailed working on arriving at the norms applied by the firm The case was deferred for 19.12.2013.			

76	Case No.:67/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01214/AM13/	RLA File :07/24/040/00461/AM13/	Lic.No/Date:0710093544 05.02.2013	Defer Date:19.12.2013
	Decision : It was decide to request the frim to furnish complete technical details as per Appendix 33. The case was deferred for 19.12.2013.			

77	Case No.:9/9/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00183/AM14/	RLA File :31/83/040/00177/AM13/	Lic.No/Date:3110057032 05.02.2013	Defer Date:19.12.2013
	Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/51/2012-Ch II dated 04.11.2013, inform that the item of export product N-Methyl Piperazine (Pharma Grade) is a drug intermediate pertains to Department of Pharmaceuticals. The case was deferred for 19.12.2013.			

78	Case No.:118/1/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01476/AM13/	RLA File :09/24/040/00504/AM13/	Lic.No/Date:0910054950 05.02.2013	Defer Date:19.12.2013
	Decision : It was decide to request the frim to furnish complete technical details as per Appendix 33. The case was deferred for 19.12.2013.			

79	Case No.:27/4/82-ALC4/2013	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved
	HQ File :01/82/050/00068/AM14/	RLA File :09/24/040/00519/AM13/	Lic.No/Date:0910054938 05.02.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/500/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed kg/kg
Levofloxacin Hemihydrate	1 kg	1.	(-)-9,10-difluoro-2,3-dihydro-3-methyl-7-oxo-7H-pyrido[1,2,3-de-1,4-benzoxazine-6-carboxylic acid] (Levofloxacin Q-acid)	0.8571
		2.	Pyridine	1.06
		3.	Methanol	1.06
		4.	Methylene chloride	1.70
		5.	Isopropyl Alcohol	0.85
		6.	N Methyl Piperazine	0.432

RA may take appropriate action as per the decision of Norms Committee.

80	Case No.:151/33/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01298/AM13/	RLA File :05/23/040/00459/AM13/	Lic.No/Date:0510345208 07.02.2013	Defer Date:19.12.2013
	Decision : Decision :It was decided to defer the case for19.12.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

81	Case No.:7/3/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00040/AM14/	RLA File :03/95/040/00886/AM13/	Lic.No/Date:0310723636 11.02.2013	Defer Date:19.12.2013
	Decision : it was decided to put up the case on file . The case was deferred for 31.10.2013.			

82	Case No.:26/4/82-ALC4/2013	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00067/AM14/	RLA File :09/24/040/00501/AM13/	Lic.No/Date:0910055023 12.02.2013	Defer Date:19.12.2013
	Decision : it was decided to put up the case on file and also sent a copy of application to DCGI for their comments. The case was deferred for 19.12.2013.			

83	Case No.:37/1/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
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HQ File :01/82/050/01395/AM13/	RLA File :07/24/040/00487/AM13/	Lic.No/Date:0710093719 15.02.2013	Defer Date:19.12.2013
Decision : It was decide to request the frim to furnish complete technical details as per Appendix 33. The case was deferred for 19.12.2013.			

84

Case No.:39/1/82-ALC4/2013	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved	
HQ File :01/82/050/01397/AM13/	RLA File :34/24/040/00267/AM13/	Lic.No/Date:3410036143 15.02.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/449/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
OXYTETRACYCLINE BASE BP (Injectable Grade)	1 kg	1.	OXYTETRACYCLINE HCL BP (Non injectable Grade)	1.135 kg/kg
RA may take appropriate action as per the decision of Norms Committee.				

85	Case No.:7/4/82-ALC4/2013	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00048/AM14/	RLA File :03/95/040/00892/AM13/	Lic.No/Date:0310724239 15.02.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals			

86	Case No.:79/1/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01437/AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510346353 18.02.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of IPP			

87	Case No.:36/4/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00077/AM14/	RLA File :09/24/040/00532/AM13/	Lic.No/Date:0910055090 19.02.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

88	Case No.:45/1/82-ALC4/2013	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2013	Status:Case
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			31.10.2013	Deferred
	HQ File :01/82/050/01403/AM13/	RLA File :07/24/040/00466/AM13/	Lic.No/Date:0710093775 19.02.2013	Defer Date:19.12.2013
Decision : It was decided to send a copy of application to TA and defer the case for 19.12.2013 for comments of Department of Chemicals and Petrochemicals.				

89	Case No.:31/8/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00162/AM14/	RLA File :09/24/040/00537/AM13/	Lic.No/Date:0910055106 19.02.2013	Defer Date:19.12.2013
Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.				

90	Case No.:64/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01422/AM13/	RLA File :08/24/040/00409/AM13/	Lic.No/Date:0810118585 20.02.2013	Defer Date:19.12.2013
Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.				

91

Case No.:81/1/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved	
HQ File :01/82/050/01439/AM13/	RLA File :05/23/040/00478/AM13/	Lic.No/Date:0510346879 21.02.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 3/82 dated 16.08.2013, it was decided to revise the norms already fixed under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nandrolone Phenylpropionate Bulk Drug	1 kg	1.	Sitolactone Intermediate	1.237 kg
		2.	5-Chloro-2-Pentanone Reagent	1.149 kg
		3.	Tetrahydrofuran Solvent	3.09 kg
		4.	Pyridine Reagent	0.55 kg
RA may take appropriate action as per the decision of Norms Committee.				

92	Case No.:10/10/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00193/AM14/	RLA File :09/24/040/00550/AM13/	Lic.No/Date:0910055120 21.02.2013	Defer Date:19.12.2013
Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.				

93	Case No.:8/10/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00191/AM14/	RLA File :09/24/040/00554/AM13/	Lic.No/Date:0910055119 21.02.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

94

Case No.:35/1/82-ALC4/2013		Party Name:VENUS REMEDIES LTD.,		Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved
HQ File :01/82/050/01393/AM13/		RLA File :22/24/040/00076/AM13/		Lic.No/Date:2210013655 22.02.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/421/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	
62/0- MEROPENEM 500 MG POWDER FOR SOLUTION FOR INJECTION OR INFUSION	1 vial		MEROPENEM AND SODIUM CARBONATE (STERILE BULK)	690 mg/500 mg	
			MEROPENEM AND SODIUM CARBONATE (STERILE BULK)	1380 mg/1000 mg	
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.:76/1/82-ALC4/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved	
HQ File :01/82/050/01434/AM13/	RLA File :05/23/040/00493/AM13/	Lic.No/Date:0510347987 01.03.2013	Defer Date:	
Decision : : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/18/2011-PC- II dated 22.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
HARDENER CONTAINING 85% POLYMETHANE POLYPHENYL ISOCYANATE AND 15% C-10	1 kg	1.	POLYMETHANE POLYPHENYL ISOCYANATE	0.8750 kg
		2.	C-10 SOLVENT	0.1550 kg

SOLVENT HARDENER FORPEP 1080 RA may take appropriate action as per the decision of Norms Committee.				
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96	Case No.:3/33/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/01150/AM13/	RLA File :05/24/040/00448/AM13/	Lic.No/Date:0510347967 01.03.2013	Defer Date:19.12.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/450/2013-PI(Norms) dated 21.10.2013, it was decided to call form the firm a copy of Drug Manufacturing Licence alongwith list of approved items showing consumption of the export item. The case was deferred for 19.12.2013			

97	Case No.:34/8/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00165/AM14/	RLA File :09/24/040/00578/AM13/	Lic.No/Date:0910055279 04.03.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

98

Case No.:56/4/82-ALC4/2013		Party Name:DIVIS LABORATORIES LTD.,		Meet No/Date:15/82-ALC4/2013 31.10.2013		Status:Case Deferred	
HQ File :01/82/050/00097/AM14/		RLA File :09/24/040/00577/AM13/		Lic.No/Date:0910055286 05.03.2013		Defer Date:19.12.2013	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/449/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Quantity	S.No	Import Product	Quantity Allowed kg/kg		
DEXTROMETHORPHAN BASE		1 kg	1.	N-FORMYL OCTABASE	1.55		
			2.	PHOSPHORUS PENTOXIDE	1.50		
			3.	METHANOL	0.824		
			4.	TOLUENE	1.090		
			5.	ACETONE	0.420		
RA may take appropriate action as per the decision of Norms Committee.							

99	Case No.:6/8/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2013	Status:Case
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			31.10.2013	Deferred
	HQ File :01/82/050/00137/AM14/	RLA File :08/24/040/00459/AM13/	Lic.No/Date:0810119610 20.03.2013	Defer Date:19.12.2013
Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.				

100	Case No.:1/3/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00034/AM14/	RLA File :09/24/040/00013/AM14/	Lic.No/Date:0910055748 15.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

101	Case No.:3/3/82-ALC4/2013	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00036/AM14/	RLA File :07/24/040/00003/AM14/	Lic.No/Date:0710094921 18.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

102	Case No.:56/10/82-ALC4/2013	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00239/AM14/	RLA File :08/24/040/00026/AM14/	Lic.No/Date:0810120616 30.04.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.			

103	Case No.:157/10/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00340/AM14/	RLA File :03/95/040/00098/AM14/	Lic.No/Date:0310733961 10.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

104	Case No.:2/5/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00120/AM14/	RLA File :09/24/040/00023/AM14/	Lic.No/Date:0910055979 10.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

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105	Case No.:4/5/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00122/AM14/	RLA File :09/24/040/00466/AM12/	Lic.No/Date:0910056004 16.05.2013	Defer Date:19.12.2013
	Decision : Decision: It was decided to defer the case for 19.12.2013 for comments of Department of Biotechnology. Defer 19.12.2013			

106	Case No.:41/15/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00803/AM14/	RLA File :03/94/040/00541/AM13/	Lic.No/Date:0310734622 16.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

107	Case No.:43/15/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved
	HQ File :01/82/050/00805/AM14/	RLA File :03/94/040/00524/AM13/	Lic.No/Date:0310734620 16.05.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 11/82 dated 05.09.2013, it was decided to revise the norms already fixed under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export Product	Export Quantity	S.No	Import Product
	TELMISARTAN	1 kg	1.	2-N-PROPYL-4-METHYL-6-(1-METHYLBENZIMIDAZOLE-2-YL) BENZIMIDAZOLE
			2.	2-CYANO-4-METHYLBIPHENYL (OTBN)
	RA may take appropriate action as per the decision of Norms Committee.			

108	Case No.:36/13/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00512/AM14/	RLA File :03/94/040/00542/AM13/	Lic.No/Date:0310734791 17.05.2013	Defer Date:19.12.2013
	Decision : Decision: It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

109	Case No.:161/10/82-ALC4/2013	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00344/AM14/	RLA File :03/95/040/00992/AM13/	Lic.No/Date:0310734808	Defer

		17.05.2013	Date:19.12.2013
Decision : Decision: It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals. Defer 19.12.2013			

Decision :Decision: It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.
Defer 19.12.2013

110	Case No.: 52/13/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Deferred
	HQ File :01/82/050/00528/AM14/	RLA File :07/24/040/00039/AM14/	Lic.No/Date:0710095454 17.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

111	Case No.: 15/15/82-ALC4/2013	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Deferred
	HQ File :01/82/050/00777/AM14/	RLA File :03/94/040/00132/AM14/	Lic.No/Date:0310735296 22.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 05.12.2013 for comments of Department of Pharmaceuticals.			

112	Case No.: 42/15/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Deferred
	HQ File :01/82/050/00804/AM14/	RLA File :03/94/040/00071/AM14/	Lic.No/Date:0310735502 24.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.:98/13/82-ALC4/2013	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD		Meet No/Date: 15/82-ALC4/2013 31.10.2013		Status: Approved
HQ File :01/82/050/00574/AM14/	RLA File :08/24/040/00364/AM13/		Lic.No/Date:0810121462 27.05.2013		Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/57/20112/Ch II dated 29.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	
Methoxy Methyl Triphenyl Phosphonium Chloride	1 kg	1.	Tri Phenyl Phosphine	0.830 kg	
		2.	Toluene	1.90 kg	
RA may take appropriate action as per the decision of Norms Committee.					

114	Case No.:44/15/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00806/AM14/	RLA File :03/94/040/00103/AM14/	Lic.No/Date:0310735991 29.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

115	Case No.:39/13/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00515/AM14/	RLA File :03/94/040/00536/AM13/	Lic.No/Date:0310736143 30.05.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.:30/13/82-ALC4/2013		Party Name:ESTEEM INDUSTRIES PVT. LTD,		Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Approved
HQ File :01/82/050/00506/AM14/		RLA File :17/24/040/00028/AM14/		Lic.No/Date:1710005352 03.06.2013	Defer Date:31.10.2013
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/69/20112/Ch II dated 29.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	
PRODUCT-R-1680 (70% ACTIVE FORMULATED PRODUCT) (Appearance: Brown Coloured Viscous Liquid)	1 kg	1.	QUINOLINE (Appearance: Liquid)	0.189kg	
		2.	TALLOW DIAMINE (Appearance: Liquid)	0.0762 kg	
		3.	ETHYLENE OXIDE (Colourless clear liquid)	0.123 kg	
RA may take appropriate action as per the decision of Norms Committee.					

117	Case No.:129/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00714/AM14/	RLA File :03/94/040/00199/AM14/	Lic.No/Date:0310736614 04.06.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

118	Case No.:13/15/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Approved
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HQ File :01/82/050/00775/AM14/	RLA File :03/94/040/00173/AM14/	Lic.No/Date:0310736609 04.06.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 3/82 dated 02.05.2013, it was decided to revise the norms already fixed under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 kg	1.	2-(2,7-Dichloro-9H-Fluoren-4-yl) Oxirane [Epoxide]	0.80 kg
		2.	p-Chlorobenzaldehydye	0.3478 kg
RA may take appropriate action as per the decision of Norms Committee				

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Case No.:14/15/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Approved	
HQ File :01/82/050/00776/AM14/	RLA File :03/94/040/00159/AM14/	Lic.No/Date:0310736607 04.06.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 3/82 dated 02.05.2013, it was decided to revise the norms already fixed under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 kg	1.	2-(2,7-Dichloro-9H-Fluoren-4-yl) Oxirane [Epoxide]	0.80 kg
		2.	p-Chlorobenzaldehyde	0.3478 kg
RA may take appropriate action as per the decision of Norms Committee				

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Case No.:16/15/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred	
HQ File :01/82/050/00778/AM14/	RLA File :03/94/040/00808/AM12/	Lic.No/Date:0310736601 04.06.2013	Defer Date:19.12.2013	
Decision : In the light of earlier decision taken in meeting no. 1/82 dated 04.04.2013, it was decided to revise the norms already fixed under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: :				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Silyl Ester (2,4-O-Bis (trimethylsilyl)-erythromycin-A-9[O-(1-methoxy-1-methyl ethyl) oxime	1 kg	1.	Erythromycin Thiocyanate (on 100% Activity Basis)	0.86 kg
		2.	Hydroxylamine Hydrochloride	0.377 kg
		3.	2-Methoxy Propene	0.233 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:17/15/82-ALC4/2013		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:15/82-ALC4/2013 31.10.2013		Status: Approved	
HQ File :01/82/050/00779/AM14/		RLA File :03/94/040/00183/AM14/		Lic.No/Date:0310736608 04.06.2013		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 11/82 dated 05.09.2013, it was decided to revise the norms already fixed under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Quantity	S.No	Import Product	Quantity Allowed kg/kg		
TELMISARTAN		1 kg	1.	2-N-PROPYL-4-METHYL-6-(1-METHYLBENZIMIDAZOLE-2-YL) BENZIMIDAZOLE	0.82 kg		
			2.	2-CYANO-4-METHYLBIPHENYL (OTBN)	0.576 kg		
RA may take appropriate action as per the decision of Norms Committee.							

122	Case No.:46/15/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00808/AM14/	RLA File :03/94/040/00194/AM14/	Lic.No/Date:0310736613 04.06.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

123	Case No.:6/6/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00129/AM14/	RLA File :09/24/040/00097/AM14/	Lic.No/Date:0910056251 05.06.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

124	Case No.:205/10/82-ALC4/2013	Party Name:ECO ORGANICS	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00388/AM14/	RLA File :29/24/040/00009/AM13/	Lic.No/Date:2910021426 06.06.2013	Defer Date:19.12.2013
	Decision : It was decided to remind the firm to furnish the following technical details:			
	1. Details of manufacturing process with chemical equations, molecular formula, molecular weight and yields 2. CA certificate about product and consumption data for the last 2 years. The case was deferred for 19.12.2013.			

125	Case No.:95/13/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00571/AM14/	RLA File :09/24/040/00066/AM14/	Lic.No/Date:0910056303 10.06.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

126	Case No.:45/15/82-ALC4/2013	Party Name:TRISTAR INTERMEDIATES PVT.LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Added
	HQ File :01/82/050/00807/AM14/	RLA File :03/95/040/00195/AM14/	Lic.No/Date:0310737139 10.06.2013	Defer Date:
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.			

127	Case No.:94/10/82-ALC4/2013	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00277/AM14/	RLA File :05/24/040/00079/AM14/	Lic.No/Date:0510357314 17.06.2013	Defer Date:19.12.2013
	Decision : Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

128	Case No.:18/13/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00494/AM14/	RLA File :07/24/040/00075/AM14/	Lic.No/Date:0710095973 17.06.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.:99/13/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Approved	
HQ File :01/82/050/00575/AM14/	RLA File :09/24/040/00111/AM14/	Lic.No/Date:0910056356 17.06.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 14/82 dated 24.10.2013, it was decided to revise the norms already fixed under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
CYANO ACETIC ACID 98%	1 kg	1.	CYANO ACETIC ACID 70% SOLUTION	1.587
		2.	METHYL ISO BUTYL KETONE (MIBK)	1.25

RA may take appropriate action as per the decision of Norms Committee.

130	Case No.: 19/13/82-ALC4/2013	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00495/AM14/	RLA File :07/24/040/00502/AM13/	Lic.No/Date:0710096186 25.06.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.			

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Case No.:31/13/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred	
HQ File :01/82/050/00507/AM14/	RLA File :17/24/040/00041/AM14/	Lic.No/Date:1710005399 26.06.2013	Defer Date:19.12.2013	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/69/20112/Ch II dated 21.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
PRODUCT-EDF-94 (CASTOR OIL 34 MOLES ETHOXYLATE) (Yellow to light brownish yellow clear liquid)	1 kg	1.	ETHYLENE OXIDE (Colourless clear liquid)	0.620 kg
RA may take appropriate action as per the decision of Norms Committee.				

132	Case No.: 94/13/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00570/AM14/	RLA File :09/24/040/00136/AM14/	Lic.No/Date:0910056467 26.06.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

133	Case No.: 102/13/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00578/AM14/	RLA File :09/24/040/00109/AM14/	Lic.No/Date:0910056486 27.06.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

134	Case No.: 222/10/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:15/82-ALC4/2013	Status:Case
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			31.10.2013	Deferred
	HQ File :01/82/050/00405/AM14/	RLA File :52/24/040/00009/AM14/	Lic.No/Date:5210039910 28.06.2013	Defer Date:19.12.2013
Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.				

135	Case No.:38/13/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00514/AM14/	RLA File :05/23/040/00121/AM14/	Lic.No/Date:0510358451 02.07.2013	Defer Date:19.12.2013
Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.				

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Case No.:63/13/82-ALC4/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved	
HQ File :01/82/050/00539/AM14/	RLA File :03/94/040/00283/AM14/	Lic.No/Date:0310740029 03.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/20112/Ch II dated 29.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
ASTROLIDE (S) (Astrolide content : 100%)	1 kg	1.	ISOAMYLENE	0.580 kg
		2.	S-PROPYLENE OXIDE	0.380 kg
		3.	ALPHA METHYL STYRENE	0.768 kg
		4.	PARAFORMALDEHYDE	0.117 kg
RA may take appropriate action as per the decision of Norms Committee.				

137	Case No.:2/13/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00478/AM14/	RLA File :34/24/040/00069/AM14/	Lic.No/Date:3410037343 04.07.2013	Defer Date:19.12.2013
Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.				

138	Case No.:92/13/82-ALC4/2013	Party Name: DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved
	HQ File :01/82/050/00568/AM14/	RLA File :31/83/040/00052/AM14/	Lic.No/Date:3110059199 05.07.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/20112/Ch II dated 12.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Acetonitrile	1 kg	1.	Acetic acid	1.46 kg

RA may take appropriate action as per the decision of Norms Committee.

139	Case No.:93/13/82-ALC4/2013	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00569/AM14/	RLA File :31/83/040/00053/AM14/	Lic.No/Date:3110059198 05.07.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Chemicals & Petrochemicals.			

140	Case No.:64/13/82-ALC4/2013	Party Name:EAGLE CHEMICAL WORKS	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00540/AM14/	RLA File :03/94/040/00019/AM14/	Lic.No/Date:0310740489 05.07.2013	Defer Date:19.12.2013
	Decision : Decision :It was decided to request the firm to identify the export product to be as BP/USP/E.P-5/E.P-6. The case was deferred for 19.12.2013			

141	Case No.:69/13/82-ALC4/2013	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00545/AM14/	RLA File :03/94/040/00231/AM14/	Lic.No/Date:0310740685 08.07.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

142	Case No.:6/13/82-ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved
	HQ File :01/82/050/00482/AM14/	RLA File :03/94/040/00007/AM14/	Lic.No/Date:0310740656 08.07.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/20112/Ch II dated 29.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed

	ASTROLIDE (S) (Astrolide content : 100%)	1 kg	1.	ISOAMYLENE	0.580 kg
			2.	S-PROPYLENE OXIDE	0.380 kg
			3.	ALPHA METHYL STYRENE	0.768 kg
			4.	PARAFORMALDEHYDE	0.117 kg
			RA may take appropriate action as per the decision of Norms Committee.		

143	Case No.: 41/13/82-ALC4/2013	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Deferred
	HQ File :01/82/050/00517/AM14/	RLA File :05/23/040/00056/AM14/	Lic.No/Date:0510359156 09.07.2013	Defer Date:19.12.2013
	Decision : Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

144	Case No.: 27/13/82-ALC4/2013	Party Name:ADVY CHEMICAL PVT.LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Deferred
	HQ File :01/82/050/00503/AM14/	RLA File :03/94/040/00269/AM14/	Lic.No/Date:0310740927 10.07.2013	Defer Date:19.12.2013
	Decision : It was decided to send a copy of application again to Department of Biotechnology for their comments. The case was deferred for 19.12.2013			

145

Case No.:42/13/82-ALC4/2013	Party Name: CONSTECH ENTERPRISES PVT.LTD.		Meet No/Date: 15/82-ALC4/2013 31.10.2013	Status:Case Approved
HQ File :01/82/050/00518/AM14/	RLA File :05/23/040/00117/AM14/		Lic.No/Date:0510359411 10.07.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/48/20112/Ch II dated 01.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
2,4-DIMETHYL-6-TERBUTYLPHENOL	1 kg	1.	2,4-XYLENOL	0.796 kg
		2.	ISOBUTYLENE	0.366 kg
		3.	CATALYST	As the details of catalyst not available, so not recommended
RA may take appropriate action as per the decision of Norms Committee.				

146	Case No.: 28/13/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:15/82-ALC4/2013	Status: Case
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			31.10.2013	Deferred
	HQ File :01/82/050/00504/AM14/	RLA File :05/24/040/00114/AM14/	Lic.No/Date:0510360180 18.07.2013	Defer Date:19.12.2013
Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.				

147	Case No.:81/13/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00557/AM14/	RLA File :22/24/040/00032/AM14/	Lic.No/Date:2210014016 19.07.2013	Defer Date:19.12.2013
Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.				

148	Case No.:50/13/82-ALC4/2013	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00526/AM14/	RLA File :34/24/040/00083/AM14/	Lic.No/Date:3410037474 23.07.2013	Defer Date:19.12.2013
Decision : Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.				

149	Case No.:103/13/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00579/AM14/	RLA File :08/24/040/00172/AM14/	Lic.No/Date:0810123115 23.07.2013	Defer Date:19.12.2013
Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.				

150	Case No.:29/13/82-ALC4/2013	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved													
	HQ File :01/82/050/00505/AM14/	RLA File :05/23/040/00153/AM14/	Lic.No/Date:0510360493 23.07.2013	Defer Date:													
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of pharmaceutical vide their O.M..No. 35011/468/2013-PI (Norms) dated 21.10.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="2">CEFPROZIL USP/BP/EP/IP Powder</td><td rowspan="2">1 kg</td><td>1.</td><td>7-PACA</td><td>0.77</td></tr> <tr> <td>2.</td><td>HEXAMETHYL DISILAZANE</td><td>0.342</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	CEFPROZIL USP/BP/EP/IP Powder	1 kg	1.	7-PACA	0.77	2.	HEXAMETHYL DISILAZANE	0.342
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg													
CEFPROZIL USP/BP/EP/IP Powder	1 kg	1.	7-PACA	0.77													
		2.	HEXAMETHYL DISILAZANE	0.342													

3.	ACETONE	5.33
4.	N,N,DIMETHYL FORMAMIDE (DMF)	5.82
5.	METHYLENE CHLORIDE	2.86
6.	d)P-Hydroxyphenyl glycine Dane Salt	1.05
7.	ETHYL CHLORO FORMATE	0.383
8.	ACTIVATED CARBON	0.0386
9.	TRIMETHYL CHLORO SILANE	0.230
10.	N-METHYL MORPHOLINE	0.0043
11.	METHANE SULPHONIC ACID	0.016

RA concerned may take further necessary action as per above decision of NC.

151	Case No.:58/13/82-ALC4/2013	Party Name: GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00534/AM14/	RLA File :03/94/040/00235/AM14/	Lic.No/Date:0310742465 23.07.2013	Defer Date:19.12.2013
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/49/2013-Ch II dated 04.11.2013, it was decided to call from the firm the following technical details/clarifications: • Details of manufacturing process with chemical equatinos, molecular formula, molecular wights. •Yield obbtained in each step • Authentic tehcnical literature in support of yield obtained • Material balance • CA certificate the production of export item acheived by you for the past three years and correspondening consumption of each input • Role of copper Sulphate in the process, supported with authentic technical literature. • Detailed calculation, arriving at the norms applied for. The case was deferred for 19.12.2013.			

152	Case No.:32/13/82-ALC4/2013	Party Name:MERCURY LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2013	Status:Case
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			31.10.2013	Deferred
	HQ File :01/82/050/00508/AM14/	RLA File :34/24/040/00077/AM14/	Lic.No/Date:3410037467 23.07.2013	Defer Date:19.12.2013
Decision : Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.				

153	Case No.:46/13/82-ALC4/2013	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00522/AM14/	RLA File :05/23/040/00164/AM14/	Lic.No/Date:0510360738 24.07.2013	Defer Date:31.10.2013
Decision : Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.				

154	Case No.:108/13/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00584/AM14/	RLA File :09/24/040/00162/AM14/	Lic.No/Date:0910056905 25.07.2013	Defer Date:19.12.2013
Decision : Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.				

155	Case No.:65/13/82-ALC4/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved																																				
	HQ File :01/82/050/00541/AM14/	RLA File :03/94/040/00311/AM14/	Lic.No/Date:0310743007 26.07.2013	Defer Date:																																				
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/148/2011/Ch II dated 20.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																																								
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Galguard NK 1 (Preservative Blend)</td><td rowspan="5">1 kg</td><td>1.</td><td>Phenoxy Ethanol P-10</td><td>0.720 kg</td></tr> <tr> <td>2.</td><td>Methyl Paraben</td><td>0.160 kg</td></tr> <tr> <td>3.</td><td>Ethyl Paraben</td><td>0.040 kg</td></tr> <tr> <td>4.</td><td>Propyl Paraben</td><td>0.020 kg</td></tr> <tr> <td>5.</td><td>Butyl Paraben</td><td>0.060 kg</td></tr> <tr> <td rowspan="4">Galguard NK 2 (Preservative Blend)</td><td rowspan="4">1 kg</td><td>1.</td><td>Phenoxy Ethanol P-10</td><td>0.720</td></tr> <tr> <td>2.</td><td>Methyl Paraben</td><td>0.160 kg</td></tr> <tr> <td>3.</td><td>Ethyl Paraben</td><td>0.040 kg</td></tr> <tr> <td>4.</td><td>Propyl Paraben</td><td>0.020 kg</td></tr> </tbody> </table>					Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	Galguard NK 1 (Preservative Blend)	1 kg	1.	Phenoxy Ethanol P-10	0.720 kg	2.	Methyl Paraben	0.160 kg	3.	Ethyl Paraben	0.040 kg	4.	Propyl Paraben	0.020 kg	5.	Butyl Paraben	0.060 kg	Galguard NK 2 (Preservative Blend)	1 kg	1.	Phenoxy Ethanol P-10	0.720	2.	Methyl Paraben	0.160 kg	3.	Ethyl Paraben	0.040 kg	4.	Propyl Paraben	0.020 kg
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		3.	Ethyl Paraben	0.040 kg																																				
		4.	Propyl Paraben	0.020 kg																																				

		5.	Butyl Paraben	0.040 kg
		6.	Isobutyl Paraben	0.020 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:78/13/82-ALC4/2013	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 15/82-ALC4/2013 31.10.2013	Status: Case Approved	
HQ File :01/82/050/00554/AM14/	RLA File :31/83/040/00017/AM14/	Lic.No/Date: 3110059577 29.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011/Ch II dated 23.12.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
N-ETHYL-2-PYRROLIDONE	1 kg	1.	1,4 BUTANEDIOL	0.882 kg
		2.	AMMONIA ANHYDROUS	0.176 kg
		3.	ETHYL ALCOHOL (95% MINIMUM)	0.512 kg
		4.	ETHYLAMINE CATALYST	0.001 kg
RA may take appropriate action as per the decision of Norms Committee.				

157	Case No.:83/13/82-ALC4/2013	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 15/82-ALC4/2013 31.10.2013	Status: Case Deferred
	HQ File :01/82/050/00559/AM14/	RLA File :31/83/040/00001/AM14/	Lic.No/Date: 3110059576 29.07.2013	Defer Date: 19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.			

158	Case No.:59/13/82-ALC4/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00535/AM14/	RLA File :03/94/040/00309/AM14/	Lic.No/Date:0310743231 29.07.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.			

159	Case No.:68/13/82-ALC4/2013		Party Name: PREGNA INTERNATIONAL LTD.		Meet No/Date: 15/82-ALC4/2013 31.10.2013	Status: Case Deferred
	HQ File :01/82/050/00544/AM14/		RLA File :03/95/040/00334/AM14/		Lic.No/Date: 0310743482	Defer

		30.07.2013	Date: 19.12.2013
Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.			

160	Case No.:70/13/82-ALC4/2013	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date: 15/82-ALC4/2013 31.10.2013	Status:Case Approved	
	HQ File :01/82/050/00546/AM14/	RLA File :03/95/040/00260/AM14/	Lic.No/Date:0310743570 31.07.2013	Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 26/82 dated 13.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Dihydroartemisinin	1 Kg.	1.	Artemisinin	1.12 kg
			2.	Sodium Boro Hydride	0.14 kg
	RA may take appropriate action as per the decision of Norms Committee.				

HQ File :01/82/050/00546/AM14/	RLA File :03/95/040/00260/AM14/	Lic.No/Date:0310743570 31.07.2013	Defer Date:
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Decision : In the light of earlier decision taken in meeting no. 26/82 dated 13.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dihydroartemisinin	1 Kg.	1.	Artemisinin	1.12 kg
		2.	Sodium Boro Hydride	0.14 kg

RA may take appropriate action as per the decision of Norms Committee.

161	Case No.:17/13/82-ALC4/2013	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00493/AM14/	RLA File :34/24/040/00085/AM14/	Lic.No/Date:3410037541 31.07.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.			

HQ File :01/82/050/00493/AM14/	RLA File :34/24/040/00085/AM14/	Lic.No/Date:3410037541 31.07.2013	Defer Date:19.12.2013
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Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.

162	Case No.: 127/14/82-ALC4/2013	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Case Deferred
	HQ File :01/82/050/00712/AM14/	RLA File :05/24/040/00128/AM14/	Lic.No/Date:0510361369 31.07.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.			

HQ File :01/82/050/00712/AM14/	RLA File :05/24/040/00128/AM14/	Lic.No/Date:0510361369 31.07.2013	Defer Date:19.12.2013
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Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.

163	Case No.:16/13/82-ALC4/2013		Party Name:GULBRANDSEN CHEMICALS PVT LTD		Meet No/Date:15/82-ALC4/2013 31.10.2013		Status:Case Approved	
	HQ File :01/82/050/00492/AM14/		RLA File :34/24/040/00091/AM14/		Lic.No/Date:3410037559 01.08.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/49/20112/Ch II dated 25.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export	S.No	Import Product	Quantity Allowed			

HQ File :01/82/050/00492/AM14/	RLA File :34/24/040/00091/AM14/	Lic.No/Date:3410037559 01.08.2013	Defer Date:
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Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/49/20112/Ch II dated 25.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export	S.No	Import Product	Quantity Allowed
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		Quantity			
	Ethyl Aluminium Dichloride(EADC)	1 kg	1.	Aluminium Grit/Granules	0.094 kg
RA may take appropriate action as per the decision of Norms Committee.					

164	Case No.:48/13/82-ALC4/2013	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00524/AM14/	RLA File :05/23/040/00185/AM14/	Lic.No/Date:0510361498 01.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

165	Case No.:7/13/82-ALC4/2013	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00483/AM14/	RLA File :05/23/040/00154/AM14/	Lic.No/Date:0510361958 05.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

166	Case No.:101/13/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00577/AM14/	RLA File :09/24/040/00204/AM14/	Lic.No/Date:0910057030 05.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

167	Case No.:71/13/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00547/AM14/	RLA File :03/95/040/00333/AM14/	Lic.No/Date:0310744325 06.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

168	Case No.:22/13/82-ALC4/2013	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00498/AM14/	RLA File :05/24/040/00171/AM14/	Lic.No/Date:0510362268 07.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

169	Case No.:11/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00487/AM14/	RLA File :03/95/040/00134/AM14/	Lic.No/Date:0310744468 07.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

170	Case No.:12/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00488/AM14/	RLA File :03/95/040/00359/AM14/	Lic.No/Date:0310744545 07.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

171	Case No.:13/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00489/AM14/	RLA File :03/95/040/00360/AM14/	Lic.No/Date:0310744472 07.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

172	Case No.:23/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00499/AM14/	RLA File :03/95/040/00356/AM14/	Lic.No/Date:0310744518 07.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

173	Case No.:24/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00500/AM14/	RLA File :03/95/040/00357/AM14/	Lic.No/Date:0310744524 07.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

174	Case No.:40/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00516/AM14/	RLA File :03/95/040/00205/AM14/	Lic.No/Date:0310744474 07.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

175	Case No.:43/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00519/AM14/	RLA File :03/95/040/00204/AM14/	Lic.No/Date:0310744487 07.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

176	Case No.:47/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00523/AM14/	RLA File :03/95/040/00374/AM14/	Lic.No/Date:0310744466 07.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

177	Case No.:74/13/82-ALC4/2013	Party Name:SUPARNA CHEMICALS LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00550/AM14/	RLA File :03/95/040/00381/AM14/	Lic.No/Date:0310744853 12.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

178	Case No.:34/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00510/AM14/	RLA File :03/95/040/00132/AM14/	Lic.No/Date:0310744838 12.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

179	Case No.:73/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00549/AM14/	RLA File :03/95/040/00133/AM14/	Lic.No/Date:0310744832 12.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

180	Case No.:76/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00552/AM14/	RLA File :03/95/040/00125/AM14/	Lic.No/Date:0310744834 12.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

181	Case No.:75/13/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00551/AM14/	RLA File :03/95/040/00320/AM14/	Lic.No/Date:0310744861 12.08.2013	Defer Date:19.12.2013
	Decision : Written comments on reply received from firm, it was decided to put up the case on file and also sent a copy of application to DCGI for their comments. The case was deferred for 19.12.2013.			

182	Case No.:35/13/82-ALC4/2013	Party Name:VIDA MEDICAREZ LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00511/AM14/	RLA File :03/95/040/00363/AM14/	Lic.No/Date:0310745048 13.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

183	Case No.:107/13/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00583/AM14/	RLA File :09/24/040/00222/AM14/	Lic.No/Date:0910057189 14.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

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Case No.:5/13/82-ALC4/2013		Party Name:CHIRAG ENTERPRISE		Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: Approved
HQ File :01/82/050/00481/AM14/		RLA File :24/24/040/00009/AM14/		Lic.No/Date:2410039678 20.08.2013	Defer Date:
Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/1/2007-PC- II dated 28.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
REGENERATED METHYL METHACRYLATE MONOMER (PURITY MINIMUM 99%)	1 kg	1.	ACRYLIC PLASTIC STRIP / OFFCUTS / MIX LOT OF ACRYLIC SHEETS & CUT THEREOFF AND ACRLIC PLASTIC SCRAP [HS CODE 39159030]	1.63 kg	
RA may take appropriate action as per the decision of Norms Committee.					

185	Case No.:84/13/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2013	Status:Case
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			31.10.2013	Deferred
	HQ File :01/82/050/00560/AM14/	RLA File :08/24/040/00226/AM14/	Lic.No/Date:0810123950 21.08.2013	Defer Date:19.12.2013
Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.				

186	Case No.:20/13/82-ALC4/2013	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00496/AM14/	RLA File :05/24/040/00134/AM14/	Lic.No/Date:0510363085 21.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

187	Case No.:90/13/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00566/AM14/	RLA File :31/83/040/00054/AM14/	Lic.No/Date:3110060069 23.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

188	Case No.:115/14/82-ALC4/2013	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00700/AM14/	RLA File :03/95/040/00402/AM14/	Lic.No/Date:0310746634 23.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.			

189	Case No.:86/13/82-ALC4/2013	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00562/AM14/	RLA File :08/24/040/00231/AM14/	Lic.No/Date:0810124122 26.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Chemicals & Petrochemicals.			

190	Case No.:88/13/82-ALC4/2013	Party Name:MAKCUR LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00564/AM14/	RLA File :08/24/040/00232/AM14/	Lic.No/Date:0810124120 26.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

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191	Case No.:11/11/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00424/AM14/	RLA File :34/24/040/00112/AM14/	Lic.No/Date:3410037737 27.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

192	Case No.:1/15/82-ALC4/2013	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00763/AM14/	RLA File :03/94/040/00389/AM14/	Lic.No/Date:0310747134 27.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

193	Case No.:14/13/82-ALC4/2013	Party Name:MONEY & MONEY	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00490/AM14/	RLA File :05/24/040/00182/AM14/	Lic.No/Date:0510363833 27.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Chemicals & Petrochemicals.			

194	Case No.:25/15/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00787/AM14/	RLA File :03/94/040/00992/AM13/	Lic.No/Date:0310747414 28.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

195	Case No.:30/15/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred									
	HQ File :01/82/050/00792/AM14/	RLA File :03/94/040/00432/AM14/	Lic.No/Date:0310747430 28.08.2013	Defer Date:19.12.2013									
	Decision : In the light of earlier decision taken in meeting no. 13/82 dated 03.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <u>Allopurinol – 102mg/100mg Tablet</u> <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>Allopurinol</td><td>1 kg</td><td>1.</td><td>3-Amino Pyrazole</td><td>1.5382</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Allopurinol	1 kg	1.	3-Amino Pyrazole
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg									
Allopurinol	1 kg	1.	3-Amino Pyrazole	1.5382									

		2.	Carboxamide Hemisulphate Formamide	1.50
RA may take appropriate action as per the decision of Norms Committee.				

196	Case No.:111/14/82-ALC4/2013	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00696/AM14/	RLA File :03/95/040/00435/AM14/	Lic.No/Date:0310747304 28.08.2013	Defer Date:19.12.2013
Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Chemicals & Petrochemicals				

197	Case No.:25/13/82-ALC4/2013	Party Name:CORPORATE CHANNELS INDIA PVT. LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00501/AM14/	RLA File :13/24/040/00019/AM14/	Lic.No/Date:1310044179 29.08.2013	Defer Date:19.12.2013
Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.				

198	Case No.:26/15/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved										
	HQ File :01/82/050/00788/AM14/	RLA File :03/94/040/00318/AM14/	Lic.No/Date:0310747720 30.08.2013	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/20111/Ch II dated 30.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity Allowed</th></tr> <tr> <td>COPPER EDTA , Cu Content 14 % (+/- 1)</td><td>1 kg</td><td>1.</td><td>ETHYLENE DIAMINE TETRA ACETIC ACID</td><td>0.709 kg</td></tr> </table>					Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	COPPER EDTA , Cu Content 14 % (+/- 1)	1 kg	1.	ETHYLENE DIAMINE TETRA ACETIC ACID	0.709 kg
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed										
COPPER EDTA , Cu Content 14 % (+/- 1)	1 kg	1.	ETHYLENE DIAMINE TETRA ACETIC ACID	0.709 kg										
RA may take appropriate action as per the decision of Norms Committee.														

199	Case No.:85/13/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
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HQ File :01/82/050/00561/AM14/	RLA File :08/24/040/00240/AM14/	Lic.No/Date:0810124326 30.08.2013	Defer Date:19.12.2013
Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

200	Case No.:24/15/82-ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00786/AM14/	RLA File :03/94/040/00361/AM14/	Lic.No/Date:0310747725 30.08.2013	Defer Date:19.12.2013
	Decision : : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

201	Case No.:35/14/82-ALC4/2013	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00620/AM14/	RLA File :09/24/040/00232/AM14/	Lic.No/Date:0910057435 30.08.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

202	Case No.:27/15/82-ALC4/2013	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved									
	HQ File :01/82/050/00789/AM14/	RLA File :03/94/040/00232/AM14/	Lic.No/Date:0310747811 02.09.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/20112/Ch II dated 12.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td>Acetonitrile</td><td>1 kg</td><td>1.</td><td>Acetic acid</td><td>1.460 kg</td></tr> </tbody> </table>				Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	Acetonitrile	1 kg	1.	Acetic acid
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed									
Acetonitrile	1 kg	1.	Acetic acid	1.460 kg									
RA may take appropriate action as per the decision of Norms Committee.													

203	Case No.:29/15/82-ALC4/2013	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved
	HQ File :01/82/050/00791/AM14/	RLA File :03/94/040/00993/AM13/	Lic.No/Date:0310747810 02.09.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/20112/Ch II dated 13.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
2-ETHYLHEXYLAMINE	1 kg	1.	2 ETHYL HEXANOL	1.06 kg
RA may take appropriate action as per the decision of Norms Committee.				

204

Case No.:28/15/82-ALC4/2013	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved	
HQ File :01/82/050/00790/AM14/	RLA File :03/94/040/00324/AM14/	Lic.No/Date:0310748184 04.09.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/20112/Ch II dated 13.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
2-ETHYLHEXYLAMINE	1 kg	1.	2 ETHYL HEXANOL	1.06 kg
RA may take appropriate action as per the decision of Norms Committee.				

205	Case No.:23/15/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00785/AM14/	RLA File :03/94/040/00456/AM14/	Lic.No/Date:0310748186 04.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C & PC.			

206	Case No.:8/15/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,		Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved
	HQ File :01/82/050/00770/AM14/	RLA File :03/94/040/00457/AM14/		Lic.No/Date:0310748188 04.09.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/20112/Ch II dated 13.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
	DISODIUM MANGANESE EDTA (Manganese Content 12.5% +/- 0.5)	1 kg	1.	Ethylene Diamine Tetra Acetic Acid	0.690 kg

RA may take appropriate action as per the decision of Norms Committee.

207	Case No.:6/15/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00768/AM14/	RLA File :03/94/040/00388/AM14/	Lic.No/Date:0310748569 05.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Chemicals and Petrochemicals.			

208

Case No.:7/15/82-ALC4/2013	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved	
HQ File :01/82/050/00769/AM14/	RLA File :03/94/040/00460/AM14/	Lic.No/Date:0310748578 05.09.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 10/82 dated 22.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Perindopril Erbumine	1 Kg.	1.	2(S)-Indoline-2-carboxylic acid	1.00 kg
		2.	L-novaline	1.60 kg
		3.	Methanol	1.43 kg
		4.	Toluene	3.22 kg
		5.	Methylene Chloride	15.19 kg
		6.	Acetonitrile	3.57 kg
		7.	Sodium Pyruvate	1.50 kg
RA may take appropriate action as per the decision of Norms Committee.				

209	Case No.:105/13/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00581/AM14/	RLA File :09/24/040/00265/AM14/	Lic.No/Date:0910057516 10.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

210	Case No.:3/15/82-ALC4/2013	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved
	HQ File :01/82/050/00765/AM14/	RLA File :03/94/040/00486/AM14/	Lic.No/Date:0310749137 11.09.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/101/2013-PI(Norms) dated 29.4..2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fluticasone Propionate	1 kg	1.	Flumethasone	1.64 kg

RA may take appropriate action as per the decision of Norms Committee.

211	Case No.:11/15/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00773/AM14/	RLA File :03/94/040/00352/AM14/	Lic.No/Date:0310749169 11.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C& PC.			

212	Case No.:10/15/82-ALC4/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00772/AM14/	RLA File :03/94/040/00473/AM14/	Lic.No/Date:0310749142 11.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C & PC.			

213	Case No.:33/15/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00795/AM14/	RLA File :03/94/040/00491/AM14/	Lic.No/Date:0310749151 11.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

214	Case No.:22/15/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00784/AM14/	RLA File :03/95/040/00478/AM14/	Lic.No/Date:0310749089 11.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

215	Case No.:9/15/82-ALC4/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved
	HQ File :01/82/050/00771/AM14/	RLA File :03/94/040/00504/AM14/	Lic.No/Date:0310749281 12.09.2013	Defer Date:
	Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/148/2011-Ch II dated 03.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cocomonoetbanlamide	1 kg	1.	Coconut fatty Acid	0.830 kg
		2.	Mono Ethanolamine	0.243 kg

A may take appropriate action as per the decision of Norms Committee.

216	Case No.:32/15/82-ALC4/2013	Party Name:KOPRAN IMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00794/AM14/	RLA File :03/94/040/00487/AM14/	Lic.No/Date:0310749296 12.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

217	Case No.:34/15/82-ALC4/2013	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00796/AM14/	RLA File :03/94/040/00511/AM14/	Lic.No/Date:0310749514 13.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

218	Case No.:37/15/82-ALC4/2013	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00799/AM14/	RLA File :03/94/040/00510/AM14/	Lic.No/Date:0310749516 13.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

219	Case No.:20/15/82-ALC4/2013		Party Name:ANUH PHARMA LTD.		Meet No/Date: 15/82-ALC4/2013 31.10.2013		Status:Case Approved										
	HQ File :01/82/050/00782/AM14/		RLA File :03/94/040/00499/AM14/		Lic.No/Date:0310749473 13.09.2013		Defer Date:										
	Decision : In the light of earlier decision taken in meeting no. 26/82 dated 13.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Dexamethasone Sodium</td><td>1 kg</td><td>1.</td><td>Dexamethasone (Dexamethasone Base)</td><td>0.78 kg</td></tr></table>								Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Dexamethasone Sodium	1 kg	1.	Dexamethasone (Dexamethasone Base)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Dexamethasone Sodium	1 kg	1.	Dexamethasone (Dexamethasone Base)	0.78 kg													

Phosphate BP/USP/IP/EP				
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:31/15/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Approved	
HQ File :01/82/050/00793/AM14/	RLA File :03/94/040/00485/AM14/	Lic.No/Date:0310749510 13.09.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/20112/Ch II dated 13.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
DISODIUM MANGANESE EDTA (Manganese Content 12.5% +/- 0.5)	1 kg	1.	Ethylene Diamine Tetra Acetic Acid	0.690 kg
RA may take appropriate action as per the decision of Norms Committee.				

221	Case No.:35/15/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00797/AM14/	RLA File :03/94/040/00472/AM14/	Lic.No/Date:0310749439 13.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

222	Case No.:36/15/82-ALC4/2013	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00798/AM14/	RLA File :03/94/040/00524/AM14/	Lic.No/Date:0310749951 17.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

223	Case No.:18/15/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00780/AM14/	RLA File :03/95/040/00491/AM14/	Lic.No/Date:0310749955 17.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

224	Case No.:2/15/82-ALC4/2013	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00764/AM14/	RLA File :03/94/040/00459/AM14/	Lic.No/Date:0310750391 19.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

225	Case No.:5/15/82-ALC4/2013	Party Name:FDC LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00767/AM14/	RLA File :03/94/040/00437/AM14/	Lic.No/Date:0310750745 23.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

226	Case No.:48/15/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00810/AM14/	RLA File :04/24/040/00128/AM14/	Lic.No/Date:0410150198 23.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

227	Case No.:47/15/82-ALC4/2013	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00809/AM14/	RLA File :13/24/040/00026/AM14/	Lic.No/Date:1310044452 24.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.			

228	Case No.:38/15/82-ALC4/2013	Party Name:FDC LTD	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00800/AM14/	RLA File :03/94/040/00256/AM14/	Lic.No/Date:0310751024 25.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

229	Case No.:49/15/82-ALC4/2013	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00811/AM14/	RLA File :04/24/040/00101/AM14/	Lic.No/Date:0410150375 26.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

230	Case No.:21/15/82-ALC4/2013	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00783/AM14/	RLA File :03/95/040/00536/AM14/	Lic.No/Date:0310751752 30.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.			

231	Case No.:4/15/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00766/AM14/	RLA File :03/95/040/00527/AM14/	Lic.No/Date:0310751741 30.09.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.			

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Case No.:19/15/82-ALC4/2013		Party Name:SUNSHIELD CHEMICALS LTD.		Meet No/Date: 15/82-ALC4/2013 31.10.2013		Status: Approved	
HQ File :01/82/050/00781/AM14/		RLA File :03/95/040/00512/AM14/		Lic.No/Date:0310751899 01.10.2013		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/107/20112/Ch II dated 29.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export Product		Export Quantity	S.No	Import Product	Quantity Allowed		
SDPA (STYRENATED DI-PHENYLAMINE)		1 kg	1.	DI-PHENYLAMINE	0.547 kg		
RA may take appropriate action as per the decision of Norms Committee.							

233	Case No.:12/15/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00774/AM14/	RLA File :03/95/040/00537/AM14/	Lic.No/Date:0310752058 03.10.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of C&PC.			

234	Case No.:50/15/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status: approved
	HQ File :01/82/050/00812/AM14/	RLA File :09/24/040/00361/AM14/	Lic.No/Date:0910058041 28.10.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/329/2013-PI(Norms) dated 24.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed kg/kg
MEROPENEM FOR INJECTION	1 kg	1.	1-Beta-Methyl Vinyl Phosphate (MAP)	1.808
		2.	Aluminium Canisters	Relevant as per packing policy
		3.	Activated Carbon (Carbon Enoanticromos)	0.114
		4.	Dimethyl Formamide (DMF)	5.15
		5.	Mercaptan Intermediate of Project Meropenem	1.133
		6.	Tetra Hydrofuran (THF)	5.229
		7.	10% Palladium on Charcoal	0.093

RA may take appropriate action as per the decision of Norms Committee.

235	Case No.: 51/15/82-ALC4/2013	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:15/82-ALC4/2013 31.10.2013	Status:Case Deferred
	HQ File :01/82/050/00813/AM14/	RLA File :22/24/040/00049/AM14/	Lic.No/Date:2210014341 29.10.2013	Defer Date:19.12.2013
	Decision : It was decided to defer the case for 19.12.2013 for comments of Department of Pharmaceuticals.			

Date:14.11.2013
Place:New Delhi

R.C.Meena
Dy. Director General of Foreign Trade